

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins) No. 958 of 2020**

**IN THE MATTER OF:**

**Brand Realty Services Ltd.**

**....Appellant**

**Vs.**

**Sir John Bakeries India Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:        Mr. Pankaj Agarwal, Advocate**

**For Respondent:     Mr. Devvrat and Mr. Azmat Amanullah, Advocates**

**ORDER**  
**(Virtual Mode)**

**11.02.2021:**        Learned Counsel for the Appellant wants to file Rejoinder. Rejoinder may be filed within a week. Parties may file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, within two weeks.

List the Appeal 'For Admission (After Notice)' on **26<sup>th</sup> March, 2021.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/md*